

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 117 of 2017 (SZ)**

**Applicant(s)**

Federation of Consumer  
Organisation  
Tamil Nadu & Pondicherry-Fedcot  
Rep. by its General Secretary  
Chennai

**Respondent**

Vs. The State of Tamil Nadu  
Rep. by its Secretary  
Ministry of Health & Family Welfare  
Secretariat, Chennai and 2 others

**Legal Practitioners for Applicant(s)**

M/s. C. Manikandan  
N. Vidyasagar  
S. B. Harirajan

**Legal Practitioners for Respondents**

M/s. M.K. Subramanian &  
E. Manoharan for R1  
Mrs. H. Yasmeen Ali for R2  
Mr. R. Surya Prakash for R3

Note of the Registry	Orders of the Tribunal
Order No. 1	<p>Date: 26<sup>th</sup> May, 2017</p> <p>We have heard the learned counsel appearing for the applicant. Admit. Issue notice to the respondents.</p> <p>Mr. M.K. Subramanian, the learned counsel takes notice for the 1<sup>st</sup> respondent, Mrs. H. Yasmeen Ali, the learned counsel takes notice for the 2<sup>nd</sup> respondent and Mr. R. Surya Prakash the learned counsel takes notice for the 3<sup>rd</sup> respondent and service completed.</p> <p>The respondents shall file the reply within a period of 2 weeks from today after serving advance copy to the learned counsel appearing for the applicant, who is entitled to file rejoinder within a week thereafter.</p>

Post the matter along with Application No. 130 of 2015 etc., batch of cases before the Court No.1 on 08.08.2017.

.....J.M.  
(Justice Dr. P. Jyothimani)

.....E.M.  
(Shri P.S. Rao)

